

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 5172/2020, in Criminal Appeal No(s). 2168/2017

AKMAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Please list only I.A.No. 5172/20 in Criminal Appeal No. 2168/17 and I.A.No. 5178/20 in Criminal Appeal No. 2171/2019 on 7.2.2020. IA No. 5172/2020 - INTERIM BAIL)

WITH

Crl.A. No. 2171/2017 (II)

FOR INTERIM BAIL ON IA 5178/2020

IA No. 5178/2020 - INTERIM BAIL)

Date : 07-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s) Mr. Siddhartha Dave, Sr. Adv.
 Mr. Farrukh Rasheed, AOR
 Ms. Jamtiben AO, Adv.
 Ms. Sanya Gupta, Adv.
 Mr. Siddhant Krishna Dave, Adv.

For Respondent(s) Mr. Aviral Dhirendra, Adv.
 Ms. Chandni Ghatak, Adv.
 Mr. Alok Kr. Pandey, Adv.
 Mr. Shyam Singh Somvansi, Adv.
 Mr. R. C. Kaushik, AOR

 Mr. Ashok Kr. Gupta, Adv.
 Ms. Srishti Singh, AOR
 Mr. Gulshan Jahan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

These two applications have been filed by the two accused who have been behind bars for almost 20 years. In both cases the applicants may be released on bail for the time being because the

daughter of one of the applicant who is also niece of the other applicant's to get married on 12.2.2020.

Accordingly, We allow the applications for bail and direct that both the applicants be released on bail on furnishing personal bonds for a sum of Rs. 10,000/- each to the satisfaction of the Jail Superintendent of the Central Jail, Varanasi. The applicants be released on bail immediately on receipt of this order. They shall surrender and report back to jail on 6th April, 2020.

The Registry is directed to transmit the copy of this order to the Trial Court and Central Jail, Varanasi.

(SUMAN WADHWA)
AR CUM PS

(PRADEEP KUMAR)
BRANCH OFFICER